

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SEYA INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SEYA INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	11 th October, 1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	L99999MH1990PLC058499
5.	Address of the registered office and principal office (if any) of corporate debtor	T- 14, M.I.D.C. Tarapur, Boisar, Dist. Thane- 401506.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 02-11-2023 Date of Receipt of Order: 08-11-2023
7.	Estimated date of closure of insolvency resolution process	06 th May, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhavesh Manshukhbhai Rathod Registration No. IBBI/IPA-001/IP-P01200/2018-2019/11910
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<i>Registered Address with IBBI:</i> Mr. Bhavesh Manshukhbhai Rathod 12th Floor, 12D, A Wing, CTS No. 165 and 163A, White spring, Rivali Park, Western Express highway, near Metro mall, Magathane, Borivali (East), Mumbai, Maharashtra, 400066 Email ID: bhavesh76@gmail.com Registration No. IBBI/IPA-001/IP-P01200/2018-2019/11910
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<i>For Communication</i> Mr. Bhavesh Manshukhbhai Rathod Office No. 515, 5 th Floor, Dimple Arcade, Near V Mall, Asha Nagar, Behind Saidham, Thakur Complex, Kandivali East, Mumbai-400101 Email ID: cirpseya1990@gmail.com Registration No. IBBI/IPA-001/IP-P01200/2018-2019/11910



11.	Last date for submission of claims	22-11-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. The Relevant Forms for the submission of the claims can be downloaded from Web link: https://www.ibbi.gov.in/ b. Details of authorized representatives are available at: Not Applicable

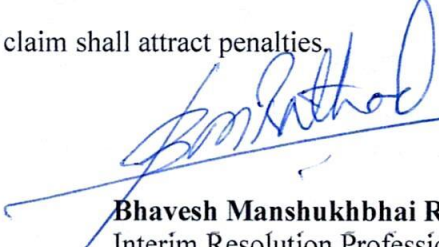
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench V has ordered the commencement of a corporate insolvency resolution process of the SEYA INDUSTRIES LIMITED on 2nd November, 2023 and date of receipt of order is 8th November, 2023.

The creditors of SEYA INDUSTRIES LIMITED, are hereby called upon to submit their claims with proof on or before 22nd November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10-11-2023
Place: Mumbai


Bhavesh Manshukhbhai Rathod
Interim Resolution Professional
(Registration No. IBBI/IPA-001/IP-P01200/2018-2019/11910)
SEYA INDUSTRIES LIMITED

